

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO.5171

TO BE ANSWERED ON MONDAY THE 4TH APRIL, 2022
CHAITRA 14, 1944 (SAKA)

PETROLEUM PRODUCTS UNDER GST

**5171. SHRI BHARTRUHARI MAHTAB:
SHRI AJAY NISHAD:
SHRI CHANDAN SINGH:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to bring petroleum and its by products under the purview of Goods and Services Tax (GST);
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of the measures being taken to widen the ambit of GST;
- (d) whether the State Governments have given any suggestions to bring the petroleum products in the ambit of GST and if so, the details thereof; and
- (e) whether the Government proposes to introduce use of clean fuels as a criterion for giving subsidies to Micro, Small and Medium Enterprises and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a), (b), (c) and (d): Article 279 A (5) of the Constitution prescribes that the Goods and Service Tax Council shall recommend the date with effect from which the goods and services tax would be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). Also, as per the section 9(2) of the CGST Act, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council, in which the states are also represented, has not made any recommendation for inclusion of these goods under GST.

(e): No such scheme is planned at present.
